Central Administrative Tribunal, Principal Bench

OA 714/97 MA 788/97

New Delhi this the 27th day of September, 1999

Hon'ble Shri S.R. Adige, Vice Chairman, (A) Hon'ble Shri Kuldip Singh, Member (J)

- Kanwaljit Singh Anand,
 s/o Shri Narender Singh Anand,
 59, Chander Nagar, A-Blocki,
 Janakpuri, New Delhi- 58.
- 2. Mrs. Madhu Sethi w/o K.K.Sethi, A-3, Baba Banda Bahadur Apartments, Sector 14, Delhi - 85.
 - 3. Mr. Suresh Chander s/o late Dharambir, 6989, Nabi Karim Multani Dhanda, Paharganj, New Delhi 55.
 - 4. Sh. Ashok Kumar Guha s/o late N.N.Guha, 23/89, East Azad Nagar, PO East Azad Nagar, Delhi 110 005.
 - 5. Sh. Randhir Singh Chhakara, s/o Bhim Singh, V&PO Nangal Kalan, Teh. & Distt. Sonepat(Hr.)... Applicants

(By Advocate: None)

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Versus

- N.C.T. of Delhi through its Chief Secretary,
 Sham Nath Marg, Delhi.
- The Joint Secretary (Services),
 N.C.T. of Delhi,
 Delhi Administration,
 Sham Nath Marg, Delhi.
- 3. Delhi State Mineral Development Corpn, through General Manager, N-36, Bombay Life Building, Connaught Place, New Delhi. Respondents

(By Advocate Shri Vijay Pandita)

ORDER(ORAL)

By Hon'ble Shri S.R.Adige, Vice Chairman (A)

1. Applicants, who were working in Public Sector Undertaking under Delhi State Govt. and upon being __declared_surplus, were later re-deployed in

the Delhi Administration as Assistants/LDCs, impugn respondents action in re-deploying them against posts which they claim are allegedly lower in rank in comparison with to the posts to which they had been initially appointed in their parent organisation. They seek re-deployment against "equivalent" posts of a matching pay scale with those held by them at the time when they were declared surplus. They also impugn Rule 6(4)(a) of the CCS (Re-deployment of Surplus Staff) Rules, 1990 and pray for a direction to respondents to grant them the benefit of seniority, past service and classification in the public sector undertaking.

- 2. None appeared for applicants when the case was called out even on the second call.
- 3. Shri Vijay Pandita appears on behalf of respondents and has been heard.
- A. Shri Pandita has invited our attention to Tribunal's order dated 8.9.1999 in OA 1773/95 which, in our view, fully covers the facts and circumstances of the present case.
- 5. The aforesaid OA (1773/95) was dismissed by the Tribunal's order dated 8.9.1999 and for the reasons contained in that order, this OA is also dismissed. No costs.

(KULDIP SINGH)

MEMBER (J)

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S.R.ADIGE)
VICE CHAIRMAN (A)